

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3281  
ANSWERED ON:13.08.2010  
BODO ACCORD  
Bwiswmuthiary Shri Sansuma Khunggur

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Union Government has made a commitment to the Bodos/Bodo Kacharis living in Karbi-Anglong and North Cachar Hills Autonomous Districts of Assam through Bodo Accord on Bodoland Territorial Council signed on 10 February, 2003.
- (b) if so, the details of the commitment made therein alongwith the steps taken in this direction till date;
- (c) whether any delay has occurred in implementation of the accord;
- (d) if so, the details thereof alongwith the reasons therefor;
- (e) if not, the circumstances leading to non-fulfillment of the commitment and justification thereof; and
- (f) the reaction of the Union Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) to (f). Yes, Madam. A Memorandum of Settlement (MOS) was signed between the Central Government; Government of Assam; and Bodo Liberation Tigers (BLT) on 10/02/2003. The Memorandum of Settlement (MOS) interalia includes that Government of India agrees to consider sympathically the inclusion of Bodo kacharis living in Karbi Anglong and Norch Cachar Hills Autonomous Council areas in the Scheduled Tribes (Hills) List of State of Assam. Action has been taken to implement various clauses of the Memorandum of Settlement (MOS). However, the matter of inclusion of Bodo Kachari living in Karbi Anglong and NC Hills needs wider consultation and consensus.